OFFER OPENING PUBLIC ANNOUNCEMENT AND CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT UNDER REGULATION 18(7) OF SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011 ('SEBI (SAST) REGULATIONS, 2011') FOR THE ATTENTION OF THE SHAREHOLDERS OF

JAI MATA GLASS LIMITED

CIN: L26101HP1981PLC004430
Registered Office: Village Tipra Tehsil Barotiwala, Solan, Himachal Pradesh, 174103
Ph. No.: 0179-2255177 / 2255359 / 41536830
E-mail: admin@jaimataglass.com; jaimataglassltd@gmail.com
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OPEN OFFER FOR THE ACQUISITION OF 2,60,00,000 EQUITY SHARES FROM THE SHAREHOLDERS OF JAI MATA GLASS LIMITED BY MR. ASHWANI GULATI, MS. KIRAN GULATI AND M/S VEERASHA TRUST.

This Offer Opening Public Announcement and Corrigendum to the Detailed Public Statement along with Announcement is being issued by **Corporate Professionals Capital Private Limited**, for and on behalf of **Mr. Ashwani Gulati** ('Acquirer 1'), **Ms. Kiran Gulati** ('Acquirer 2'), **M/s Veerasha Trust** ('Acquirer 3') (hereinafter collectively referred to as **'Acquirers'**) pursuant to Regulation 18(7) of SEBI (SAST) Regulations, 2011 in respect of the Takeover Open Offer to acquire shares of **Jai Mata Glass Limited** (hereinafter referred to as **'JMGL'/ 'Target Company'**). The Detailed Public Statement **('DPS')** with respect to the aforementioned offer was published on July 20, 2026, Monday in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Prathakal (Marathi) (Mumbai Edition).

1) Offer Price of INR 1.85/- (Indian Rupee One and Eight Five Paisa Only) per Equity Share of the Target Company payable in cash.
2) Independent Directors Committee (IDC) recommends that the Offer Price being in compliance with the applicable regulations can be considered as fair and reasonable. The recommendations of IDC were published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions) and Prathakal (Marathi) (Mumbai Edition) on August 18, 2026, Tuesday.
3) This is not a competing offer.
4) **Letter of Offer ('LOO')** has been dispatched to all the equity shareholders of Target Company whose names appear in its Register of Members on August 07, 2026, Friday, the Identified Date.
5) The LOO along with the Form of Acceptance cum Acknowledgement is also available on SEBI's website, www.sebi.gov.in, BSE's website, www.bseindia.com, and the website of Manager to the Offer, www.corporateprofessionals.com and shareholders can also apply by downloading such forms from the website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper along with the following details:
   a) In the case of Equity Shares held in physical form—
   The Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer shall approach the Selling Broker. The Selling Broker should place bids on the Designated Stock Exchange platform with relevant details as mentioned on physical share certificate(s). The Selling Broker(s) shall print the TRS generated by the Exchange Bidding System. TRS will contain the details of order submitted like Folio No., Certificate No., Dist. Nos., No. of Equity shares etc. and such equity shareholders should note that physical Equity Shares will not be accepted unless the complete set of documents as mentioned in para 8.12 is submitted. Acceptance of the physical Equity Shares for the Open Offer shall be subject to verification by the Registrar & Transfer Agent (RTA). On receipt of the confirmation from the RTA, the bid will be accepted otherwise it would be rejected and accordingly the same will be depicted on the exchange platform.
   b) In case of Equity Shares held in dematerialized form—
   Eligible Person(s) may participate in the Offer by approaching their respective Selling Broker and tender Shares in the Open Offer as per the procedure mentioned under para 8.11 of the Letter of Offer.
6) Changes suggested by SEBI in their comments to be incorporated—
   1. Revised and Original schedule of Activities—

ACTIVITY	ORIGINAL DATE AND DAY	REVISED DATE AND DAY
Public Announcement (PA) Date	July 13, 2026 Monday	July 13, 2026 Monday
Detailed Public Statement (DPS) Date	July 20, 2026 Monday	July 20, 2026 Monday
Filing of Draft Letter of Offer with SEBI	July 27, 2026 Monday	July 27, 2026 Monday
Last date for a competing offer	August 10, 2026 Monday	August 10, 2026 Monday
Identified Date*	August 19, 2026 Wednesday	August 07, 2026 Friday
Date by which Letter of Offer will be dispatched to the shareholders	August 27, 2026 Thursday	August 14, 2026 Friday
Issue Opening PA Date	September 02, 2026 Wednesday	August 20, 2026 Thursday
Last date by which Board of TC shall give its recommendations	August 31, 2026 Monday	August 18, 2026 Tuesday
Date of commencement of tendering period (Offer opening Date)	September 03, 2026 Thursday	August 21, 2026 Friday
Date of expiry of tendering period (Offer closing Date)	September 17, 2026 Thursday	September 04, 2026 Friday
Date by which all requirements including payment of consideration would be completed	October 01, 2026 Thursday	September 21, 2026 Monday

**Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, persons acting in concert with Acquirers, existing members of the promoter and promoter group of the Target Company, persons acting in concert with the members of the promoter and promoter group, and the parties to the Share Purchase Agreement dated July 13, 2026, including any persons deemed to be acting in concert with such parties) are eligible to participate in the Offer any time before the Closure of the Offer.*

   2. As directed by SEBI, we have incorporated the following paragraph in the letter of offer under the head "Documents for Inspection" under clause no. 09 in the LOO, as follows-
   "The following documents are regarded as material documents and are available (a) physically, for inspection at the office of the Manager to the Offer at D-28, South Extn. Part-I, New Delhi – 110049 from 10.30 A.M. to 1.00 P.M. on any working day, except Saturdays, Sundays and Holidays and (b) electronically, by placing a request from their registered email ids with a subject line "Documents for Inspection – JMGL Open Offer", to the Manager to the Open Offer at mb@indiacp.com and by providing shareholder details including DP id, client id, Folio No. etc. and authority letter (in case when the shareholder is a corporate body); and upon receipt and processing of the received request a virtual data room link will be shared with the concerned Shareholder where the documents for inspection can be accessed, until the Closure of the Offer."
   3. As directed by SEBI, we have removed the phrase "to the best of the knowledge" which is appearing at clause 7.4.1 on Page 27 of the Letter of Offer. Further, the revised clause 7.4.1 as incorporated in LOO is –
   "No statutory approval is required to complete the acquisition of underlying transaction as on the date of this LOO. If, however, any statutory or other approval becomes applicable prior to completion of such acquisitions, the Offer would also be subject to such other statutory or other approval(s) being obtained. Acquirers will not proceed with the Offer in the event such statutory approvals that are required if refused, in terms of Regulation 23(1)(a) of SEBI (SAST) Regulations. This Offer is subject to all other statutory approvals that may become applicable at the later (which are not applicable on the date of LOO) before the completion of the Open Offer."
   4. As directed by SEBI, we have incorporated the following paragraph in clause 3.3 of the LOO on Page 13 as below-
   "The Acquirer have not formulated any proposal as on the date of this LOF which may have an adverse material impact on employees and location of place of business of the Target Company."
7) Other material changes from the date of PA-
   1. Kindly note that during our review and examination of the documents pertaining to the Open Offer, it was observed that the telephone number of the Target Company was inadvertently mentioned in the DLOO and LOO as 022-66239358. Kindly take note of the correct telephone numbers of the Target Company, being 0179-2255177 / 2255359 / 41536830.
8) The Open Offer will be implemented through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window **('Acquisition Window')** as provided under the SEBI (SAST) Regulations and SEBI circular CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 as amended via SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and as per further amendment vide SEBI circular numbered SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 read along with SEBI Master circular bearing number SEBI/HO/CFD/PoD-1/P/CIR/2023/31 dated February 16, 2023. Acquirers have appointed **Nikunj Stock Brokers Limited ('Buying Broker')** for the Open Offer through whom the purchases and settlement of Open Offer shall be made during the Tendering Period. The detailed procedure for tendering of shares is given in **Para 8 - "Procedure for Acceptance and Settlement"** of the Letter of Offer.
9) Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and the LOO.

MANAGER TO THE OFFER

Corporate Professionals

CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED
CIN: U74899DL2000PTC104508
D-28, South Extn., Part-I, New Delhi – 110049
Contact Person: Mr. Manoj Kumar/ Ms. Ruchika Sharma/ Mr. Nitin Khera
Ph.: +91-11-40622228/+91-11-40622248/+91-11-40622218, Fax: +91-11-40622201
Email: mb@indiacp.com
SEBI Regn. No: INM000011435

For and on behalf of Acquirers

Sd/-
Ashwani Gulati
(Acquirer 1)

Sd/-
Kiran Gulati
(Acquirer 2)

For and on behalf of M/s Veerasha Trust

Sd/-
Ashwani Gulati
(Acquirer 3)

Date: August 20, 2026
Place: New Delhi